

Taking over of Visvesvaraya Iron and Steel Limited by Steel Authority of India Ltd.

2420. SHRI VEERSHETTY MOG.

LAPPA KUSHNOOR;

SHRI H. HANUMANTHAPPA:

Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is fact that SAIL is considering afresh the proposal of Karnataka Government to take over Visvesvaraya Iron and Steel Limited; and

(b) if so, by when the decision is likely to be taken?

THE MINISTER OF STEEL AND MINES (SHRI K. C. PANT): (a) No, Sir.

(b) Does not arise.

Mineral survey in States

2421. SHRI NARESH C. PUGLIA: Will the Minister of STEEL AND MINES be please to state:

(a) what are the names of States where systematic mapping and preliminary mineral survey was conducted during the last three years;

(b) what were the findings thereof; and

(c) what are the names of each category of minerals found in each State as a result of these surveys?

THE MINISTER OF STATE IN THE DEPARTMENT OF MINES IN THE MINISTRY OF STEEL AND MINES (SHRI MATI RAM DULARI SINHA): (a) to (c) Information is being collected and will be laid down on the Table of the House.

Disposal of rain water in DIZ Area

2422. SHRI ROSHAN LAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government are aware that waste rain waters from balconies of 2nd

floor of type-I quarters in DIZ Area, New Delhi either enters the Ground Floor quarters of spreads in the passage in front of ground floor quarters causing unhygienic conditions in the area; and

(b) if so, by when Government propose to take remedial steps in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) and (b) Information is being collected and will be laid on the Table of the House.

Allotment of Government Accommodation

2423. SHRI SOHAN LAL DHUSIA: Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state:

(a) what is the total number of employees working in the Ministry of Parliamentary Affairs (category-wise) for more than ten/fifteen/twenty years but had not been allotted Government accommodation;

(b) what are the number of those out of them in each category/group who are having their own accommodation and those who are having accommodation on power of attorney basis; and

(c) whether Government propose to adopt any type of policy where under the employees, who neither own accommodation on ownership basis nor power of attorney basis, can be given accommodation on priority basis?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT): (a) and (b) A statement giving the information asked for is attached. (See below).

(c) The policy in regard to allotment of accommodation to Government Employees is formulated by the Ministry of Urban Development. They have informed us that the reply is in negative.